

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 94 of 1990

## Versus

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

( By Hon'ble Mr. Justice U.C.Srivastava, V.C)

One Shambhu Narayan Shukla was appointed as C.P. Chaukidar at Laxmanpur Post Office District Pratapgarh in the month of February, 1984. As certain theft took place and charges were levied against the said Shambhu Narayan Shukla. He was discharged from duty/vide order dated 23.9.1988 <sup>an</sup> ~~and the~~ <sup>against him</sup> F.I.R. was also lodged and the applicant was provisionally appointed in his place vide order dated 31.12.1988, with the instructions that his service can be terminated at any time without any prior notice or reason. On the basis of enquiry report, the said Shambhu Narayan Shukla was ordered to be taken back to duty, with the result, the applicant has to hand over charge to him and his services came to an end. In view of the facts, the applicant's appointment was only stop gap arrangement and no right accrued in his favour. As the previous incumbent has been taken back in duty, the applicant's whatever rights have accrued, the same came to an end. Accordingly, we do not find any ground to interfere in the matter and has no merit in the case of the applicant and the application is dismissed. No order as to costs.

Member (A)

### Vice-Chairman

Lucknow Dated: 12.3.1993.

(RKA)